

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3906
ANSWERED ON:12.08.2015
Violations of Rules by Private Educational Institutions
Sreeramulu Shri B.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is true that unaided schools and colleges are admitting 5 to 6 times more than their intake capacity without increase in faculty strength or academic infrastructure;
- (b) if so, the details thereof;
- (c) whether the Government has any mechanism to ensure that the private educational institutions adhere strictly to the stipulated rules;
- (d) if so, the details thereof;
- (e) the number of private institutions booked for violating the rules; and
- (f) the steps taken by the Government against such private institutions?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a) and (b) There is no confirmed official data with the Ministry to substantiate whether unaided schools and colleges are admitting 5 to 6 times more than their intake capacity.

(c) and (d) Education is a concurrent subject and a majority of schools come under the purview of the State/UT Governments. In case of Central Board of Secondary Education (CBSE), the Bye-Laws prescribe the optimum number of students in a section of a class to be 40. Further, an affiliated school of CBSE should maintain the Pupil Teacher Ratio (PTR) of 30:1 and also there must be 5 teachers per section to teach various subjects. The Board verifies fulfillment of the above conditions before grant of affiliation to a school. All affiliated schools are expected to adhere to the provisions prescribed in the Affiliation Bye-Laws of the CBSE.

(e) and (f) In case of violation of these Bye-Laws, appropriate action is taken by CBSE and respective State Governments depending on the gravity of deviation/violation committed by the school, this may include even withdrawal of affiliation or recognition to the school.
